CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

Review Application No. 101/12 of 1994 In_ Original Application No. 611 of 1994

Allahabad this the 5/k day of April 1995

Hon'ble Mr. S. Dayal, Member(A) Hon'ble Mr. Jasbir S. Dhaliwal, Member(J)

- 1. Union of India and adda through General Manager, Northern Railway, Baroda House, New Delhi
- 2. Divisional Railway Manager, Northern Railway, Allahabad.
- 3. Deputy Chief Engineer, Concrete@@pSleeper Plant, Subedarganj, Allahabad.

Applicants.

By Advocate Shri A.K. Gaur.

Versus

Gurdeep Singh Son of Mohan Singh Working as Electric Fitter Grade-II, Concrete Sleeper Plant, Subedarganj, Allahabad.

Respondent

By Advocate Shri ---

ORDER

By Hon'ble Mr. Jasbir S. Dhaliwal, Member(J)

This review application is directed against the order of this Court dated 30th September, 1994 vide which a petition filed by one Shri Gurdeep Singh was allowed and an order reverting him to his post of Grade III in operation

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group was quashed.

- The facts need not be repeated again. 2. The petitioner after change of his trade from Electrical Operator Grade III to Electrical Fitter Grade III in the year 1990, had been put through a trade test and had been promoted as Fitter Grade II in the higher pay scale on 01.2.1993 and without setting aside the order of his change of trade or taking any position (for his reversion from the promoted post through lawful procedure was simply ordered to be shown in Grade III of his darlier trade of Electrical Operator. This was found by the Court to be depriving the said petitioner of valuable rights which had accrued to him by the acts of the present petitioners.
- The review is sought on the grounds inter-alia that qualification for Group'C'post to which Group 'D' employees are promoted his High GASchool only and that the Court has considered that Shri Gurdeep Singh was holding Qualification of I.T.I. also. That minimum qualification is High School pass does not mean if a persom has an additional qualification of I.T.I., he becomes ineligible for the promotional post. The records shows that this additional qualification was an

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asset which was so considered at that time. As to what seniority is to be assigned under the rule was a question to be determined by the department itself, that was not subject matter of the O.A. decided as in thet case, change of category of trade and@reversion from the promotional post to Grade III.

- In this review petition, the grounds 4. raised are the same which have been raised and argued in the O.A. The scope of review of a Judgement is very limited and it cannot be resorted to as a provision of an appeal. We find that an attempt has been made to raise - the same contentions in the review petition which have been earlier raised and considered.
 - This review petition, thus, has 5. no merits and is dismissed as such.

Member(J) Member(A)

/M.M./